

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

R.A.No.1/2002

Date of order: 28.1.2002

Mahendra Kumar Tanwar, S/o Sh.Inder Sen Tanwar, R/o 106-A,  
Goverdhan Colony, New Sanganer Road, Sodala, Jaipur working  
on the post of ED Stamp Vendor, Shastri Nagar HPO.

...Applicant.

Vs.

1. Union of India through Secretary, Mini. of Communication,  
Dept. of Posts, New Delhi.
2. Chief Post Master General Rajasthan Circle, Jaipur.
3. Sr. Supdt. of Post Offices, Jaipur City Postal Division,  
Jaipur.
4. Asstt. Supdt of Post Offices, East Sub-Division, Jaipur.

...Respondents

Mr.C.B.Sharma - Counsel for the applicant.

CORAM:

Hon'ble Mr.S.K.Agarwal, Member (J)

PER HON"BLE MR.S.K.AGARWAL, JUDICIAL MEMBER.

This review application has been filed to recall/review the order of this Tribunal dated 21.12.2001 passed in O.A.No.594/2001, Mahendra Kumar Tanwar Vs, Union of India & Ors.

2. Vide order dated 21.12.2001, this Tribunal dismissed the O.A in limine as premature as well as does not stand on merits.

3. I perused the averments made in this review application and also perused the order delivered by this Tribunal dated 21.12.2001 in O.A No.594/2001.

4. The main contention of the learned counsel for the applicant in this review application is that the learned Single Member Bench of the Tribunal has no jurisdiction to exercise the jurisdiction, powers and authority in this case, therefore, such cases cannot dismiss by a Single Member Bench as this O.A falls



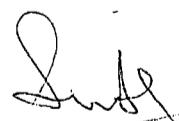
within the jurisdiction, powers and authority of Division Bench of the Tribunal. It is also stated that this case was listed before the Single Member Bench for consideration of interim prayer.

5. I have given anxious consideration of the contention of the learned counsel for the applicant and perused the whole case file.

6. Vide order No.1/32/87-JA(Vol.II) dated 4.4.2000, Hon'ble Chairman of the Tribunal in exercise of the powers conferred by Sub-section (6) of Section 5 of the Administrative Tribunals Act, 1985 such cases are added to the Schedule attached to the order of even number dated 18.12.1991 on which a Bench consisting of a Single Member shall exercise the jurisdiction, powers and authority of the Tribunal with immediate effect. Therefore, the contention of the learned counsel for the applicant cannot be accepted. Moreover, the learned counsel for the applicant during the course of the argument has not prayed before the Single Member Bench to hear and decide this matter by a Division Bench. In such circumstances, the contention of the learned counsel for the applicant has no substance and the Review application deserves to be dismissed.

7. In view of the above and the facts and circumstances of this case, I do not find any error apparent on the face of the record to review the impugned order and therefore, there is no basis to review the above order.

8. I, therefore, dismiss the review application having no merits.



(S.K.Agarwal)

Member (J).